

LAND ACQUISITION (AMENDMENT) BILL*

(Amendment of Section 23)

SHRI UTTAM RATHOD (Hingoli): I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted.

SHRI UTTAM RATHOD: I introduce the Bill.

ABOLITION OF INDICATION OF CASTE BILL*

SHRI R. L. P. VERMA (Kodarma): I beg to move for leave to introduce a Bill to provide for abolition of indication of caste with a view to promote national harmony, equality, brotherhood and nationalism.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for abolition of indication of caste with a view to promote national harmony, equality, brotherhood and nationalism."

The motion was adopted.

SHRI R. L. P. VERMA: I introduce the Bill.

EMPLOYERS' LIABILITY TO REIMBURSE SUBURBAN RAILWAY OR OTHER PUBLIC TRANSPORT EXPENSES OF EMPLOYEES (IN METROPOLITAN AREAS) BILL*

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill to provide for reimbursement of transport expenses

incurred by employees of establishments in metropolitan areas on travelling by suburban railways or other form of public transport.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for reimbursement of transport expenses incurred by employees of establishments in metropolitan areas on travelling by suburban railways or other form of public transport."

The motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL—Contd.

(Amendment of articles 19 and 41) by Shri Bapusaheb Parulekar

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the Constitution (Amendment) Bill moved by Shri Bapusaheb Parulekar on the 25th July, 1980.

Shri Xavier Arakal may now continue his speech.

SHRI XAVIER ARAKAL (Ernakulam): While speaking on 8-8-1980 I gave reasons for rejecting the Bill and the amendment it seeks to make. I pointed out that it was an impossible proposition considering the socio-economic condition in India.

There are roughly over 20 million people who are unemployed already. There is no accurate figure available as far as the number of unemployed or under-employed in our country are concerned.

I also mentioned that while the number of job seekers was increasing at the rate of 9.7 per cent, the in-

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